

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 23
(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd.

Vs

Zillion Infraprojects Pvt. Ltd.

.... APPLICANT / PETITIONER

.... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent(s):-

Mr. Vinod Chaurasia, Adv. for IRP


ORDER


CA-230(PB)/2020:-

Notice of the application be issued to the non-applicant-respondent for 28.01.2020.

Process dasti, as well as through email.

List on 28.01.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)